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Title: Discussion on the motion for consideration of the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011.

MR. DEPUTY-SPEAKER: Now the House will take up item no. 11.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Recovery of Debts Due to Banks and Financial Institutions Act, 1993 be taken into consideration."

The Enforcement of Security Interest and Recovery of Debts laws (Amendment) Bill, 2011 was introduced in the 15th Lok Sabha on 12th December, 2011. ...(*Interruptions*)

The Banks and Financial Institutions (FIs) were facing considerable difficulties in recovery of defaulted loans on account of delays in disposal of recovery proceedings. The Government, therefore, enacted the Recovery of Debts

Due to Banks and Financial Institutions (RDDBFI) Act, 1993 and the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 for the purpose of expeditious recovery of Non-Performing Assets (NPAs) of the banks and financial institutions. Certain difficulties are being faced by the banks in conducting the recovery proceedings under the above two Acts. The Government, therefore, proposes to bring in certain amendments in the two Acts. ...(Interruptions)

The proposed amendments are mainly aimed at streamlining the process under the SARFAESI Act and the RDDBFI Act by making provisions for transfer of proceeding in the name of ARC as the assigning of the financial asset on joint filing of notice by the originator bank and the ARC; reducing the requirement of agreement by secured creditors representing three-fourth of outstanding amount to 60 per cent of outstanding amount; grant of refund of fees in case settlement is reached before the final order is passed; a time limit of 30 days for filing return statement and limiting the number of adjournment. ...(Interruptions)

14.21 hrs.

At this stage Shri Shailendra Kumar, Shri Raghuvansh Prasad Singh and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): The proposed amendments would enable banks to improve their operational efficiency, deploy more funds for credit disbursement to retail investors, home loan borrowers, etc. without fearing for recovery, thus bringing about equity. If effective recovery means are available to banks/FIs, they will be able to widen the borrowers' network, thus bringing in more population under the ambit of banking industry. In order to have a positive impact on the reflection on NPAs on the balance sheets of the Banks and Financial Institutions, it is imperative that the provisions of this Bill are brought in force. ...(Interruptions)

Thus the enactment of the Bill would strengthen the recovery mechanisms of banks and financial institutions and facilitates reduction in the level of NPAs.

I would request the Members to support the Bill. ...(Interruptions)

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 be taken into consideration."

...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

PROF. SAUGATA ROY (DUM DUM): Sir, I am on a point of order.(Interruptions)

सभापति महोदय : दृष्यन्त जी, एक मिनट बैठ जाइए।

PROF. SAUGATA ROY: Sir, my point of order is quite simple. The hon. Finance Minister has brought the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011. This Bill was put before the House long time back. This Amendment is in two different Bills. One is the Securitisation and Reconstruction of $\hat{a} \in \mathbb{N}$.

MR. CHAIRMAN: Before that you please tell me under what Rule you are raising this issue.

PROF. SAUGATA ROY: Under Rule 74 — What is the motion to be moved before a Bill is taken up. It may be taken into consideration. It may be referred to a Select Committee of the House. It may be referred to a Joint Committee of the Houses. It may be circulated for the purpose of eliciting public opinion.

Now it has been the custom and convention of this House that whenever a Bill is introduced, after that it goes straight to the Standing Committee of the House. There is a Standing Committee on Finance. The hon. Minister has got another Bill, that is, Banking Companies (Amendment) Bill. That was sent to the Standing Committee. The Standing Committee under the Chairmanship of Shri Yashwant Sinha has submitted the Report. We shall be discussing it next week. This Bill was not sent to the Standing Committee.

I do not understand what is the point in violating the convention of the House of getting the opinion of the Standing Committee. This is a serious Bill. Assets reconstruction is allowed. They are including multi-State cooperative banks. Why are we by-passing the Standing Committee and discussing the Bill all of a sudden? What is the hurry in passing the Bill?

Sir, you are totally aware of the Rules of the House and as Chairman of the Privileges Committee you also guard the privileges of the Members of the House. As a Member of this House, I seek your protection that I feel that the hon. Standing Committee do consider this Bill. You fix a time for them to submit a report and only after the Standing Committee on Finance has submitted its Report, should we take up this Bill in the House. Otherwise, if we start violating it then everyday one Minister will bring a Bill saying that it is very urgent, there is no need for the Standing Committee and we will pass it in the House. Sir, it is taking away the rights of the Members of the House for detailed deliberation on the quality of the Bill.

Sir, I want your considered opinion on this matter.

श्री **सैयद शाहनवाज़ हुसैन (भागलपुर):** दुष्यंत जी यही बात कहना चाहते हैं कि कमेटी को बाइपास कर के यह नहीं कर सकते हैं_। ...(<u>व्यवधान</u>)

MR. CHAIRMAN: That issue has been raised.

...(Interruptions)

DR. RAM CHANDRA DOME (BOLPUR): Sir, we also demand that this Bill be referred to the Standing Committee...(Interruptions)

MR. CHAIRMAN: Mr. Dome, I have to give a ruling, you please take your seat.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): This Bill was introduced in 2011 and this is 2012. Within last one year this was never referred to the Finance Committee. Today when it was listed we brought it to your notice.

MR. CHAIRMAN: That is exactly what Mr. Roy has said. Do not repeat it please. The valuable time of the House should not be wasted. You allow me to make the ruling.

Please understand that a very valid point has been raised by Prof. Saugata Roy; whatever is the privilege of a Member will not be allowed to be sacrificed. Here, please understand that the Bill was placed before the Business Advisory Committee on 28th of March 2012, which allotted one hour for discussion. There was no suggestion at the Business Advisory Committee for referring this Bill to the Standing Committee when it was placed before it.

PROF. SAUGATA ROY: Sir, the House is supreme.

MR. CHAIRMAN: Please understand. You have made your point. Please understand that the Rules are very clear that it is the discretion of the hon. Speaker to allow or not to allow. Here is a Bill which was not brought to the House suddenly or unexpectedly. This was discussed in the BAC. The point is that it is the prerogative of the hon. Speaker and the hon. Speaker has agreed so I am allowing this. The motion has already been moved, now Shri Dushyant Singh will speak.

SHRI DUSHYANT SINGH (JHALAWAR): Sir, I rise to speak on a Government Bill, The Enforcement of Security Interest and Recovery Debt Law (Amendment) Bill, 2011. The Union Cabinet approved the Bill, and it was brought before the House on the 12th December, 2011 by the then Finance Minister, Shri Pranab Mukherji.

This Bill basically amends two Acts. One is the SRFAESI Act, which the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the DRD Act, which is the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

As our hon. Member from the TMC, BJD; my senior leader Shahnawazji and my entire party; and other Members of the House have also said that this Bill was never sent to the Standing Committee on Finance. The Government brings in the policy drafted by the bureaucracy; and the Members of both the Houses of Parliament have the opportunity to sit across the Table and discuss the Bill when the Bill comes to the Committee level. But I must say that this has not happened in this case. It should have been sent to the Standing Committee on Finance for through discussion initially, which, I guess, was the sense of the entire House.

I would go forward by saying as to what does the Bill bring in. The Bill is supposed to bring in operational efficiency, deploy more funds of credit disbursement and help the home borrowers, according to the Government plan. It also helps the Government to recover debts, the bad debts, which are being borrowed from the banks by companies or by individuals or by farmers or by medium-scale operation owners.

I must tell you, at this moment, that while replying to a Starred Question on 29/08/2012, our Finance Minister stated that 'the outstanding, which was given to agriculture and allied activities through commercial banks, was approximately Rs. 3,75,594.91 crore in 2009-10. This outstanding has hence increased in 2011-12 to about Rs. 5,07,175.61 crore in the allied sector and the agriculture sector. Even though the Government, in 2009, before going into the General Election, had given assistance and debt waiver. Even after the debt waiver, today's outstanding for farmers, in the allied sector is approximately Rs. 5 lakh crore.

I must also say that if the Government had any promise to bring this Bill in the House, at any juncture, through the Standing Committee on Finance. Instead there was an Ordinance passed in 2004. The Ordinance basically allows us to bring in laws. The Government had the option that after the Ordinance, they could send the Bill to the Standing Committee on Finance for discussion.

I must also say that through the Bill, the Government is bringing in the cooperative banks in its ambit. The Bill proposes Multi-State Cooperative Banks to be brought in there. But as you must have seen, around India, how are the cooperative banks doing. What is the current status of banks? Are the banks running into profits or loss? But the Government wants to collect all the money from the borrowers and get it back to the banks. But they must see to structure the co-operative banks and sustain them so that the banks also have the feet to come back. What are the laws? What are the stumbling

blocks we can put in? What are the things we can do for the co-operative banks? The Government must give answer to all these.

I must say at this stage about the public sector banks. I have data which I received. From March 2008 to March 2010, the outstanding, which has been written off by the public sector banks, is approximately Rs.10,966 crore which is a huge sum. The Government must answer that also. The non-performing assets, according to the time when the UPA-II has been around, from UPA -I to UPA-II, was Rs.15,000 crore in the public sector banks. It has risen from Rs.15,893 crore to, as of today, approximately Rs.36,000 crore. What is the Government doing about that? They need to tell us about that also. I must say that the Government is trying to tell us about, through this Bill, how they are going to control the SARFAESI Act and to get in companies which are asset reconstruction companies. Who are the asset restructuring companies? Do we have a regulator for that? If there is a regulator, what are these 14 companies? This was answered on 26.8.11 when a Question was asked by Shri Khagen Das Ji and it was answered by our hon. Minister Namo Narain Meena Saheb regarding finance about 14 restructuring companies which the Government is working on. We need answer on that also.

I must tell you at this stage that the banks determine the CRR and the SLR, the Cash Reserve Ratio, the Statutory Liquidity Ratio and they see the risk vis-Ã -vis every bank. So, to remove risk, to remove the NPA from the bank's structure, the Government has initiated this Bill. So, we need to look at how the banks, who are not actually handling these risks, should be party to this also and the Government must mention about that also.

Previously, in the case of asset reconstruction, the bank could get their assets after they could sell the non-performing assets, products or whatever they securitize. But now through this Bill the Government is bringing out that in regard to the assets, the company will work on a way of giving equity instead of selling the non-performing assets. So, suppose a company 'A' is making loss, instead of selling that product or the land of the company, we are buying the equity of the company now. So, the equity of a non-performing asset does not give us profit or does not give the bank enough to pay back to the creditors.

Then, we also need to talk about the RDBF Act, the Recovery of Debt Due to Banks and Financial Institutions Act, 1993 where the loan takers can now give their properties before banks never monetised their properties. This way we do not know what the property's value is. Tomorrow, the bank is not going to have a land bank as such in future and holding various properties in various locations. So, we need to look at that.

15.00 hrs.

Through the Bill, we also have learnt about the Central Government exempts a class of banks and financial institutions. I want to know as to which banks and financial institutions these are. We also need to look at as to why this provision is given and the hon. Minister needs to explain that.

This Bill also enables the Debt Recovery Tribunal to pass orders. I want to know as to how this Debt Recovery Tribunal will be structured. We have a body like Board for Industrial and Financial Reconstruction (BIFR). A lot of Bills in respect of companies, institutions and others should not have been looked into, if the Government could give us something about that.

Now, I want to ask the Minister to give me some time. According to me there is a wilful defaulter and there is there is a consequential defaulter. A wilful defaulter is a person or a company, which has borrowed the money. He has the money but he does not want to part with the money because he wants to get restructured his debt. But, there is a consequential defaulter. He is a person, who believes in the policy of the Government. Take, for example, the solar policy in India, wherein the Government is supposed to support the solar industry of India. But, the Government of the day buys solar panels and products from European countries and spoils the business model for the local industry. That is what has actually happened. So, it needs to be explained as to what types of defaulters are.

I also want to talk about FDI. Suppose, there is a non-performing asset. Take, for example, the textile mills. Reliance textile mills are not running any more. But, now you have allowed hundred per cent FDI into construction. So, I, as an individual, want to get into construction. Will I be able to use my textile mill and use foreign direct investment into that?

Today, the scheduled banks also have the problem of non-performing assets and they are ranging in very high amounts. According to the 55th Annual Report of the Administration of Companies Act, 1956, which ended in March, 2011, the increase in the number of foreign companies is from 2,609 to 3,127. This shows as to what we are doing to control foreign companies working in our country so that we do not have any shortages and losses when they have loss on account of bankruptcy and leave the country without giving us what is due to our country.

You must also talk about infrastructure debt fund, which has gone up tremendously out here. The corporate bonds have gone up from 20 billion to 45 billions.

Last but not least, I would say that an issue in respect of your Ministry was published in the *Business Line* dated 5th December, 2012, where the Revenue Department had an issue with the Financial Service Department, where the government dues, according to the Income Tax Department, were about Rs.37,000 crore, which are still due to the Government and about which you need to explain about it.

This Act also requires the banks and financial institutions to consider representation from borrowers from seven days to 15 days. That is perfect. The bank or a person can file a caveat and the aspect of recovery from a tribunal is all right.

I would like to end by saying that we should refer this Bill to the Standing Committee on Finance. We should also think about small-scale industries.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): You have spoken well. Why do you want to send it to the Standing Committee on Finance?

SHRI DUSHYANT SINGH: Hon. Minister, it is the sense of the House that it should be sent to the Standing Committee. You can still do it if you want to. I would urge that the Government must send it to the Standing Committee on Finance.

I would submit that we must assist small-scale industries, small businesses and the farming community. In the end, I must tell you that no one wants to take a loan. No businessman and no individual who is a small entrepreneur wants to take a loan. A loan is always a big burden on the mindset of every individual. All of us represent India and we must take care of our farmers and of our small-scale industries.

भूमें संजय निरुपम (मुम्बई उत्तर): सभापित जी, हमारे वित्त मंत्री महोदय आज जो अमेंडमेंट बिल दि एनफोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एंड रिकवरी ऑफ डेट्स लॉस अमेंडमेंट बिल 2011 लाए हैं, यह दरअसल दो कानूनों में एक प्रकार का अमेंडमेंट हैं और दोनों कानून बहुत महत्वपूर्ण कानून हैं। जहां तक हमारे देश में जो बैंकों में बढ़ते हुए एनपीएस हैं या जो विलफुल डिफॉल्टर्स का जो ट्रेंड हमारे देश में चलता है, उसको देखते हुए 2002 में एक बिल आया था, Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. उसमें एक अमेंडमेंट हैं और दूसरा डीआरटी एक्ट जिसको Recovery of Debts Due to Banks and Financial Institutions Act, 1993 के तहत रेगुलेट किया जाता है।

इन दोनों कानूनों में बेशिकली एक अमेंडमेंट आया है। कोई पांच और तीन या नौ के आसपास अमेंडमेंट्स हैं जिनमें मोटे तौर पर देखा जाए तो कैविएट का प्रेविजन सही हैं। सात दिन की जगह 14 दिन का समय डिफॉल्टर को रेस्पांड करने के लिए मिलना चाहिए। यह परफैक्ट समय हैं। मल्टी-स्टेट कोआपरेटिव बैंक्स को इसमें इंक्तूड़ किया गया हैं। जब पहले सिक्योरिटाइजेशन एक्ट आया था, तो उसमें डैंफिनिशन बैंक था और बैंक में मल्टी-स्टेट-कोऑपरेटिव बैंक्स से किसी भी पूकार के कोऑपरेटिव बैंक को इंवाल्व नहीं किया गया था। in clause 2 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter in this Chapter referred to as the principal Act), in clause (c) after sub-clause 4, the following sub-class shall be inserted, namely, "a multi-state cooperative bank".

15.08 hrs.

(Dr. Raghuvansh Prasad Singh in the Chair)

मतलब इस कानून के एमबिट में जो बैंक की परिभाषा थी, उस बैंक की परिभाषा के तहत मत्टी-स्टेट- कोऑपरेटिव बैंक्स को लाया गया और इस समय मत्टी-स्टेट-कोऑपरेटिव बैंक्स किसी भी तरह के कोआपरेटिव बैंक्स से सबसे ज्यादा तक्किण में हैं। कितने कोआपरेटिव बैंक्स हमारे देश से नवशे से गयब हो गये और उनके पास जो अपना बैंड लोन या डैब्ट रिक्कर करने का मैकिनजम हैं, वह एक मत्टी-स्टेट कोऑपरेटिव सोसायटी एवट के तहत हैं। इसिएए आपने आज उसको एक ऑपशन दिया है कि आप डीआरटी में भी जा सकते हैं और डीआरटी के तहत भी आप क्यून कर सकते हैं। एक अच्छा अरंजमेंट है जो शायद दुष्टांत जी ने नहीं समझा और में समझने की कोशिश कर रहा हूं। मैं चाहूंगा कि माननीय मंत्री जी उसको एकसप्तेन करें। यह दूसरा महत्वपूर्ण अमेंडमेंट है, In Section 9 of the Principal Act, after clause (f), the following clause shall be inserted, namely, to convert any portion of debt into shares of a borrower company'. मतलब उस कंपनी में बैंक या एसेट रीकंसद्वाल कंपनी मालिक नहीं बन रही है। जहां तक मैं समझ रहा हूं कि एक कंपनी जिसकी वैत्यू जिसका नैटवर्क इस समय 200 करोड़ रुपये हैं और वह डिफाल्ट कर गई, अगर उस कंपनी ने किसी बैंक से सौ करोड़ रुपये का लोन तिया है, और वह पूरा पूकरण अगर किसी एसेट रीकंसद्वाल कंपनी को रेफर हुआ है तो वह जो सौ करोड़ रुपये का बैंड हैं है, that should be converted into equity so that the owner, the new asset construction company, will become a part-owner of that company. अगर यह अरंजमेंट है तो अच्छी बत्त है क्योंक कंपनियां लेन लेती हैं, डिफॉल्ट करती हैं, डीआरटी में उसकी बहस चल रही हैं, मालिक मस्ती से पूम रहा है और जो फैक्टरीज, जो कंपनियां एकेट जीवर करनी हैं, उनका कोई ओनरिया यहर नहीं रहता। जो मैं समझ रहा हूं, अगर इस तरह से है तो निश्चित तौर पर पूप लोन या portion of the debt is converted into equity in favour of that Asset Reconstruction Company. It is a very good idea. बाकी आने जी आमेंडमेंट्स हैं, उनको में समझने की कोशिश कर रहा हूं, उसमें से एक तो डैट हो गया और दूसरा It also states to include the multi-State co-operative banks; increase the period of response; and empower the banks or financial institutions to accept the immovable

property in full or partial satisfaction of the claim of the bank against the defaulting borrower. यह भी ਸ਼ਰੀ है। It also states to enable the banks or any person to file a caveat यह भी ਸ਼ਰੀ है।

उसके बाद जो कोऑपरेटिव बैंक्स को जिस तरह से आपने ऑप्शन दिया है, वह भी सही हैं। इसमें महत्वपूर्ण चीज क्या हैं? महत्वपूर्ण चीज यह है कि आसिर यह सकूटिनाइजेशन एवट क्यों आया हैं? इस एवट की आवश्यकता तब पड़ी जब हमारे देश में पिल्तिक सैक्टर बैंक्स का एनपीएज़ बढ़ने लगा। हालांकि उसके ऊपर जब हम ध्यान से अध्ययन करते हैं मेरे ख्यान से आरबीआई ने कहा है कि बैंकों का एनपीए तीन प्रतिशत से ज्यादा नहीं होना चाहिए। तीन प्रतिशत के अंदर है तो उसका एनपीए बैंड तोन माना भी नहीं जाता। अभी हाल के दिनों में जो सारे फैक्ट्स एंड फिगर्स आ रहे हैं, वे काफी चौंकाने वाते हैं। एनपीए और एसैंट रीकंसद्वशन कंपनीज के संदर्भ में में माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा और सबसे पहले मैं एनपीएज के संदर्भ में बताना चाहूंगा कि तगभग कोई 8 साल पहले एसैट रीकंसद्वशन इंडस्ट्री की शुरुआत हुई। 12 या 14 जो भी एसैट रीकंसद्वशन कंपनीज हैं, उन कंपनीज में एक ही कंपनी सही मायने में काम कर रही है बैंके अरहन बैंक ऑफ इंडिया, आईसीआईसीआई बैंक, आईडीबीआई बैंक और मेरे ख्यान से सेन्द्रन बैंक ऑफ इंडिया भी इसमें हैं। बड़े-बड़े पिलतक सैवटर बैंकों ने मिलकर इस एआरसी को चता रखा है और जिसकी वजह से ठीकठाक काम हो रहा है। दूसरे, कोटक का जो एआरसी है, उसका भी थोड़ा-बहुत ठीकठाक काम चल रहा है। तेकिन बाकी एसैट रीकंसद्वशन कंपनीज की वया हातत है, यह समझने की आवश्यकता है।

एसैट रीकंसदुवशन कंपनीज के कामकाज का असैसमेंट करने की आवश्यकता है क्योंकि मंत्री जी, मैं आपके समक्ष एक आर्टिकत रैफर करना चाहता हं। What ails asset reconstruction firms? The business model of India's eight-year old asset reconstruction industry is under the central bank's scanner. The RBI inspection team has found that Asset Reconstruction Co. (India) Ltd. (Arcil), the country's oldest and biggest asset reconstruction firm is not driven by its Board, but by its major shareholders, namely, State Bank of India, ICICI Bank Ltd. And IDBI Bank Ltd. and its accounting policies are not in line with the regulator's norms. यह एक बड़ी विंता की बात हैं। हम बैंकों की बीमारी को दूर करने के लिए एसैंट रीकंसदूवशन कंपनीज हम लोगों ने तैयार की थीं और उन कंपनियों की क्या दशा हैं? उन कंपनियों का क्या कामकाज है, इसके ऊपर हमारा कोई नियंतूण नहीं हैं। There are at least a dozen asset reconstruction companies (ARCs) in India. Collectively, they have been managing assets valued at about Rs. 15,000 crore bought from the banks. এৰ एऔट रीकंसदुवशन कंपनीज की वया हालत है, किस तरह से काम कर रही हैं। इसका एक सही मुल्यांकन हो, ऐसा मेरा आपसे आगृह होगा क्योंकि इनके लाने के पीछे क्या उद्देश्य था और चूंकि जब बाकी दुनिया में एनपीए का लैवल था, यह एसैट रीकंसटूक्शन कंपनीज का सुझाव तब आया जब बाकी दुनिया में एसैट मैनेजमेंट कंपनीज का एक प्रचलन शुरू हुआ_। विशेषकर मलेशिया, कोरिया, थाइलैंड और ताइवान जैसे देशों में बैंकों के एनपीएज़ और बैंड लोन बढ़ने लगे तो कैसे बैंक इस एनपीए को, बैंड लोन को सिस्टम से कैसे पलशंआउट किया जाए, इस उद्देश्य से एसैट मैनेजमेंट कंपनियां बनाई गई। हमारे देश में इतनी बुरी हालत नहीं थी। हमने पिकाशनरी मीज़र तेते हुए एसैंट रिकस्ट्वशन कंपनी बनाने का फैसता स्कूटनाइजेशन एवट के तहत तिया_। तेकिन बाकी दुनिया में एनपीए का जो तेवत था, उस समय जब हम लोग अपना काम कर रहे थे, in Malaysia, NPA levels soared to 25 per cent in 1998; NPA level soared to 35 per cent in 1998 in Korea; NPA level soared to 50 per cent in 1998 in Thailand; and NPA level soared from three per cent in 1995 to eight per cent in 2002 in Taiwan. पूरी दृशिया की हालत तो बहुत खराब थी। विशेषकर एशियाई देशों की हालत ज्यादा खराब थी। लेकिन हमारे यहां उतना बुरा हाल नहीं था। फिर भी ऐसट रिकंस्ट्रवशन कंपनीज़ बनने के बाद, यानि सन् 2009-10 और सन् 2011 में जब हम अपने एनएपीए का ट्रेंड देखते हैं, तो वह चौंकाता है। तब हमको चिंता होती है कि इस नई व्यवस्था से हमको लाभ हो रहा है या नहीं हो रहा है? उदाहरण के तौर पर cross NPAs and net NPAs, दोनों का बताना चाहुंगा। पब्लिक सेक्टर बैंक्स, 2009 में जब क्रॉस एनपीए था, वह 44 हज़ार 991 करोड़ रूपये था। सन् 2010 में यह बढ़ कर 59 हज़ार 927 करोड़ रूपये हो गया और सन् 2011 में बढ़ कर 73 हज़ार 481 करोड़ रूपये हो गया। पृाइवेट सेक्टर बैंक्स का जो एनपीए था, वह 16 हज़ार 927 करोड़ रूपये से बढ़कर सन् 2010 में 17 हज़ार 638 करोड़ रूपये हो गया। सन् 2011 में 18 हज़ार 243 करोड़ रूपये हो गया। यानि कि बढ़ रहा है। फॉरन बैंक्स जो हमारे यहां ऑपरेट कर रहे हैं, उनकी भी हालत बहुत अच्छी नहीं हैं। फिर भी वे थोड़ा सा नियंतूण में हैंं। सन् 2009 में 6445 करोड़ रूपये था, सन् 2010 में 7134 करोड़ रूपये हो गया और सन् 2011 में थोड़ा नियंतूण में हैं, 571 करोड़ रूपये हुआ हैं। यानि Securitization Act and DRT को स्पीड-अप करने के बावजूद भी हमारे यहां बैंकों का जो काम-काज है, उसमें एनपीए का ट्रेंड बढ़ रहा है। At this time, Rs. 96, 795 crore is the gross NPA in all the three types of banks, that is, public sector banks, private sector banks and foreign banks. नेट एनपीए की भी हालत वही हैं। नेट एनपीए कम होता हैं, तो फिर वहां भी सन् 2009 में इन तीनों सेक्टर को मिला कर 31 हज़ार करोड़ रूपये एनपीए का 31 हज़ार 564 करोड़ रूपये एनपीए था_। जो सन् 2011 में बढ़ कर के 41 हज़ार 931 करोड़ रूपये हो गया हैं। हमारे यहां जो एलपीए बढ़ रहे हैं, यह एक चिंता का विषय हैं। हमारे यहां शिक्योरटाईज़ेशन एक्ट का अपना एक शिनेरियो चल रहा है, उसके रिजीम में हम काम कर रहे हैं। I have with me a report of the Finance Ministry, Department of Financial Services wherein it has been said: "The situation in 2011-12 is likely to be worse. In terms of a report by CRISIL published in September, 2011, the banks' gross NPA ratio is likely to touch three per cent in March, 2012 against 2.3 per cent as at March, 2011." मतलब कि हमारे यहां बैंकों की हालत खराब है और बैंकों का जो बैंड लोन हैं, उसको प्रलश आउट करने के लिए हमने जो अरंजमेंट सोचा था, जो इंतजाम सोचा था, उस इंतजाम में हमको बहुत ज्यादा कामयाबी नहीं मिल रही हैं। कामयाबी पाने के लिए हम लोगों ने दोनों कानून बनाए। पहले डीआरटी एक्ट बनाया, उसके बाद फिर सिक्योरटाईज़ेशन एक्ट बनाया। दोनों कानुनों के तहत हमने अच्छे खासे इंतजाम किए। उन इंतज़ामों में, उस पूरी व्यवस्था में जो अड़वने हैं, उन अड़चनों को दूर करने के लिए, आप यहां पर एक नया संशोधन ले कर आए हैं। उन संशोधनों का मूल उद्देश्य यह हैं कि इन अड़चनों को दूर किया जाए ताकि डेट रिकवरी ट्रिब्यूनल में रिकवरी का जो प्रोसेस है, उस पूक्तिया को स्पीड-अप किया जाए_। उस पूक्तिया के जरिए बैंको को लाभ हो और बिना वजह के कानूनी अड़चनों में न पड़े रहें_। उसमें एक अमेंडमेंट मुझे बहुत अच्छा लगा कि डीआरटी को सिर्फ पैसा वसूनने के लिए एक फाइनल ऑर्डर नहीं देना है, डीआरटी के लिए सेटलमेंट का भी एक अमेंडमेंट ले कर आएं कि डीआरटी को एक हक सेटलमेंट का भी हैं। एक बार सेटलमेंट होता है तो DRT can pass an order in favour of that settlement between the borrower and the bank. यह अमेंडमेंट भी बहुत अच्छा है।

लेकिन इसके साथ-साथ में फिर से ऐसट रिकंस्ट्रवशन कंपनीज़ की तरफ आता हूँ। उन कंपनियों के काम-काज़ के ऊपर ध्यान देना चािहए। क्योंिक पूरी दुनिया में जो ऐसट कंपनियां बनी, उसमें दुनिया भर में दो कंपनियों की बड़ी तारीफ होती हैं। One is Danaharta of Malaysia, and another is CAMCO of Korea. "Danaharta in Malaysia and CAMCO of Korea are recognized as successful AMC modelsâ€¦" A combination of factors seems to have worked in their favour. A few key support features that led to the success of AMCs in cleansing the banking system of the NPAs and successfully resolving the asset so acquired, मेरा यह कहना है कि बैंकों को हम दुरुत कर रहे हैं, करना पड़ेगा, बैंकों की जो तकलीफें हैं, कमियां हैं, जो उनका बैंड लोन्स है, उसको ठीक करने के लिए हमने ऐसेट री-कंस्ट्रवशन कंपनीज़ बनार्यां। हमारा जो मॉडल है,

शायद उस मॉडल में कुछ कमी हैं_। उस मॉडल में क्या कमी हैं, इसके ऊपर चारों तरफ काफी चर्चा हो रही हैं_। इस मॉडल में और जो ग्लोबल मॉडल हैं, उसमें क्या फर्क है, इसके ऊपर भी चर्चा हो रही हैं। मैं एक आर्टिकल को कोट कर रहा हूं- "Globally, Asset Management Companies play the role of bad loans and tackle the stock of bad assets as a one-time phenomena, they have a sunset clause for winding down the assets." \Re ख्यात से हमारे यहां कोई सनसेट क्लॉज नहीं है, नम्बर एक और दूसरा इन ऐसेट करदूवशन कंपनीज़ का जो मॉडल है, उस मॉडल के तहत उस बैंड लोन को पूरी इकोनॉमी में वापस लाने का जो तरीका होना चाहिए, उस तरीके पर कोई कामयाबी नहीं मिल रही है| आज जो भी अमेंडमेंट आप लेकर आये हैं, वह अमेंडमेंट अपने देश के हित में हैं। भले ही स्टैंडिंग कमेटी में नहीं भेजा गया, अब इतना महत्वपूर्ण अमेंडमेंट भी नहीं है कि स्टैंडिंग कमेटी में भेजा जाये, दिन-रात काम करने में जो अड़चनें आती हैं, उन अड़चनों को दर करने की दिशा में, यह सात दिन की जगह पन्दह दिन है, इन पन्दह दिन के ऊपर स्टैंडिंग कमेटी क्या डिस्कस कर लेगी? पहले रिस्पांस टाइम सात दिन दिया गया था, अब रिस्पांस टाइम पन्द्रह दिन कहा गया है कि बैंकों को पन्द्रह दिन दीजिये। आपको जो एक कैविएट फाइल करने का हक होना चाहिए, बैंकों को डीआरटी के पूरे प्रोसीजर के ऊपर, ताकि जो डिफाल्टर हैं, वह कोर्ट में न चला जाये। अगर कोर्ट में जाये तो कैविएट के अरंजमेंट के तहत हमको भी पूछा जाये। इन सारी व्यवस्थाओं के लिए स्टैंडिंग कमेटी में जाना कोई जरूरी नहीं था। रोज-ब-रोज की अड़चनों को दूर करने के लिए जो आप अमेंडमेंट लेकर आये हैं, उसका मैं समर्थन करता हूं, स्वागत करता हूं। साथ ही साथ जो हमारे यहां बैंड लोन्स हैं, जो विलकूल डिफाल्टर्स की बात दृष्यंत जी कह रहे हैं, कि बहुत सारे बिजनेस मैन हैं, आपने कहा कि जानबूझकर, विलफुल्टी कोई लोन नहीं लेता है, शौंक से कोई लोन नहीं लेता है| आप उल्टा कह रहे हैं| हमारे देश में बड़े-बड़े व्यापारी, बड़े-बड़े कॉरपोरेट सेक्टर के लोग अपने पैसे से कंपनी शुरू कर सकते हैं, लेकिन वे पूरा पूजिक्ट रिपोर्ट ऐसा बनाते हैं कि 30-40 परसेंट उनका इन्केस्टमेंट होता है and around sixty per cent is taken as a loan from the bank. वे बैंकों से लोन लेकर लेते हैं और उसमे आधे से ज्यादा तो विलफ़ल डिफाल्टर ही होते हैं| वे बैंक से इस तरह से लोन लेते ही हैं| ऐसे जो पूरी इकोनॉमी को तबाह करने वाले लोग हैं, उन लोगों के ऊपर नियंतूण स्थापित करने के लिए जो हमारे यहां मैकेनिजम हैं, उसे और धार देने के लिए यह संशोधन यहां पर आया हैं और इस संशोधन का समर्थन होना चाहिए। मुझे नहीं लगता कि इसे वापस स्टैंडिंग कमेटी को भेजने की जरूरत हैं। आज यहां पर इस सदन में देश की अर्थव्यवस्था को बेहतर करने के लिए, बैंकिंग व्यवस्था को बेहतर करने के लिए और जो जानबुझकर हमारी अर्थव्यवस्था में, बैंकिंग व्यवस्था में कीड़े की तरह लगे हए हैं, दीमक की तरह लगे हए हैं, उस व्यवस्था को खराब करना चाहते हैं, उनको नियंतूण में लाने के लिए, उनके खिलाफ कार्रवाई करने के लिए एक मजबूत व्यवस्था तैयार करने का जो अरेजमेंट हैं, उसका मैं समर्थन करता हूं। इस संशोधन विधेयक, जो दो महत्वपूर्ण कानून में संशोधन लाने की व्यवस्था की गयी हैं, इसे पास किया जाना चाहिए ताकि देश की बैंकिंग व्यवस्था और दुरूरत हो स्रके

भूरे भैतेन्द्र कुमार (कोभाम्बी): महोदय, आपने मुझे प्रतिभूति हित का प्रवर्तन और ऋण वसूली विधि (संभोधन) विधेयक, 2011 पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। अभी मैं भाई दुष्यंत जी का तो पूरा भाषण नहीं सुन पाया, थोड़ा-बहुत मैंने सुना, लेकिन वह बहुत कारगर रहा और हमारे निरूपम जी ने भी बड़े विस्तार से बैंकों पर विशेष नजर रखें, इस पर उन्होंने विंता व्यक्त की, मैं सुन रहा था।

महोदय, इस बिल में देखा गया है कि सबसे बड़ी जो खामी रही, अभी इस बिल के आने के पहले तमाम हमारे सम्मानित सदस्यों ने चिंता व्यक्त की कि इस बिल को सबसे पहले स्टैंडिंग कमेटी में जाना चाहिए था। महोदय, आप जानते हैं कि स्टैंडिंग कमेटी भी अपने-आपमें एक मिनी सदन होता हैं। उसमें सभी पार्टियों के सदस्य होते हैंं और बड़े विद्वान सदस्य होते हैंं, जो अपनी-अपनी राय रखते हैंं। तमाम तरीके से वहां पर विटनेसेज भी लिये जाते हैंं, अपनी-अपनी राय व्यक्त की जाती हैं और बहुत बारीकी से वहां अध्ययन होता हैं। वहां न जाकर डायरेक्ट इस बिल को संशोधन के रूप में लाया गया, पता नहीं किस जलदबाजी में लाया गया, मुझे तो नहीं मालूम हैं, लेकिन मैं पुरजोर सिफारिश करता हूं कि आइन्दा से कोई भी इस पूकार का गंभीर बिल अगर आये तो वह स्टैंडिंग कमेटी में डिस्कशन के लिए अवश्य जाना चाहिए।

जहाँ तक इस बिल का संबंध है, मैं इसमें देख रहा था कि आज पूरे देश में बैंकों में जो 4 पूतिशत गॅल परफॉर्मिंग एसैट है, यह बहुत बड़ा बोड़ा बैंकों पर हैं। इस पर हर बैंक को विशेष नज़र रखने की आवश्यकता है जिन्होंने कर्ज़ दिये हैं कि कैसे इसकी वसूली होनी चाहिए। अभी मैं एक प्रोजैवट के बारे में एक बात रखना चाहूँगा। अप्रैत 2012 में 1 ताख मैंगावाट बिजली उत्पादन के लिए 12वीं पंचवर्षीय योजना में आपने इन परियोजनाओं को कर्ज़ देने की व्यवस्था की, जिसमें से केवल 2010-11 में तीन बैंकों ने समय पर कर्ज़ वापस किया, जिसमें बैंक ऑफ बड़ौदा है, देना बैंक है और यूको बैंक हैं। बाकी बैंकों का कुछ पता नहीं है कि किन किन बैंकों से लिया गया है, समय पर जो कर्ज़ वसूली होनी थी, वह वापस हुआ या नहीं, यह जानना बड़ा मुश्कित हैं। आज जितने भी बैंक हैं, अगर उनकी रिशति विस्तार से देखी जाए तो मेरे ख्याल से सभी बैंक बहुत मुश्कित में हैं। एनपीए पर हमें विशेष तौर से ध्यान देने की आवश्यकता हैं। अभी वित्त मंत्री जी एक सम्मेलन में बोत रहे थे, जहाँ उन्होंने विन्ता व्यक्त की कि जो बड़े-बड़े धारानें हों, जो बड़े-बड़े कार्पोरेट सैवटर हैं, उनको तो हम कर्ज़ दे ते हैं लेकिन गरीबों को भी कर्ज़ देने की आवश्यकता हैं। आज हमें यह भी देखना है कि जो बड़े-बड़े धारानें को हम कर्ज़ दे रहे हैं, समय पर उनकी वसूली और अदायगी नहीं हो पा रही हैं। दूसरी बात, बहुत बड़े पैमाने पर आपने देखा होगा कि बैंकों से कर्ज़ लेने पर जो बड़े-बड़े धोटाले हो रहे हैं, वह भी एक कारण हैं। उस पर भी विशेष तौर से इन बैंकों को नज़र रखनी होगी कि किस प्रकार से चयूली हो। मान लीजिए ज़मानत के तौर पर किसी ने अपने तमाम एसैट्स दिखाए हैं, तो उनकी तत्काल रिकचरी होनी चाहिए, उसकी नीतामी होनी चाहिए। तभी जाकर बैंकों की रिशति सुधर सकती है, देश की अर्थव्यवस्था भी सुधर सकती है और देश की अर्थव्यवस्था में आमूल-चूल परिवर्तन हो सकता है।

महोदय, इसके साथ ही मैं किंगिफशर एयरलाइन्स का ज़िक्रू करना चाहूँगा। इसका 114 करोड़ रुपये का टीडीएस है और जो 21 करोड़ रुपये के चैक दिए गए, वे बाउंस्ड चैक थे। जो बड़े-बड़े देनदार हैं, उन पर कार्रवाई नहीं हो पाती हैं। कहीं न कहीं राजनीति होती हैं या कहीं न कहीं पोलिटिकल पूँभर आने के कारण आप उनसे चसूली नहीं कर पाते हैं। आज हालत यह है कि जितने भी सम्मानित सदस्य हैं, इस बात को अच्छी तरह से जानते हैं कि अगर किसान ने 10 हज़ार, 20 हज़ार या 50 हज़ार रुपये का ऋण लिया है तो उसके पास आरसी जाती है, समय पर अगर अदायगी नहीं कर पाता तो उस पर आरसी इश्यू होती है और उसको लाकर कचहरी के लॉकअप में रखा जाता हैं। यह भी नहीं कि वह जेल जाए। लॉकअप में तब तक रखते हैं जब तक वह कुछ धनराशि जमा न कर दे। उस लॉकअप की रिथित क्या है कि जानवर भी उसमें नहीं रह सकता हैं। जेलों में तो खैर थोड़ी बहुत स्थित ठीक हैं, लेकिन कचहरी के जो लॉकअप हैं, उनमें जानवर भी नहीं रह सकते, वह बहुत बदबू देता हैं। न वहाँ बाथरूम की व्यवस्था होती हैं, वहाँ इतनी गंदगी होती हैं। ...(<u>व्यवधान)</u>) बाथरूम करने की वहाँ तो खैर व्यवस्था है ही नहीं। मैंने देखा कि हमारे इताहाबाद में जो बड़े-बड़े लोग अदायगी नहीं कर पाए, अगर उनकी लॉकअप में आरसी इश्यू होती हैं, लॉकअप में वे बंद होते हैं तो तमाम बड़े-बड़े लोग आकर उनको कुछ न कुछ धन देकर छुड़ा ले जाते हैं, लेकिन किसान अगर बंद होता है तो वह फिर सीधा जेल जाता हैं। उसकी देख-रेख करने वाला कोई नहीं हैं। यही

कारण है कि आज आत्महत्या बढ़ी हुई हैं। ...(<u>व्यवधान</u>) लॉकअप में व्यापारी अगर बंद होते हैं तो बहुत थोड़े टाइम के लिए बंद होते हैं। उनको छुड़ा लिया जाता हैं। सभापति महोदय : भ्री शैलेन्द्र कुमार जी, आपका भाषण जारी रहेगा। कृपा कर आसन गूहण करें। अब हम प्राइवेट मैम्बर्स बिज़नैस लेंगे। भूरी शैलेन्द्र कुमार : ठीक हैं।

14.45 hrs.

सभापति महोदय : कुछ माननीय सदस्यों ने पूर्थना पत्र दिया है कि उन्हें किसी जरूरी काम से तुरन्त जाना है, अतः उन्हें अपने विधेयक जल्द प्रस्थापित करने की अनुमति दी जाए। अतः मैं उनकी पूर्थना स्वीकार करते हुए उन्हें पूर्थमिकता दे रहा हूं।